- (6) Constitute Police Complaints Authorities at the State and District levels for looking into complaints against police officers, and
- (7) Constitute a National Security Commission at the Union Level to prepare panels for selection of chiefs of Central Police Organizations.

A copy of the Supreme Court judgment was sent to all State Governments/ Union Territories (U.Ts.) for consideration and appropriate action. In its subsequent order dated 16.5.2008, the Supreme Court constituted a Committee under the chairmanship of Justice K.T. Thomas, retired Judge of Supreme Court, *inter alia*, to examine the affidavits filed by different States in compliance to the Court's directions. The Committee has submitted its report to the Hon'ble Supreme Court and a copy of the report has been circulated to all States/U.Ts. by the Registry of Supreme Court on 4.10.2010.

So far as the Central Government and U.Ts. are concerned, there has been a significant and substantial compliance of the directions of the Hon'ble Supreme Court by the Government of India.

'Police' being a State subject as per Seventh Schedule of the Constitution of India, it is for the concerned State Governments to implement the recommendations on various police reforms measures and the matter falls with the purview of States. The Hon'ble Supreme Court is already seized of the matter. The Central Government can at best persuade the States from time to time to bring the requisite reforms in the police administration.

Expenditure incurred on protection of Ajmal Kasab

2870. DR. BHARATKUMAR RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how much expenditure was incurred for protection of Ajmal Kasab, the 26/11 Mumbai terrorist attack accused for nearly four years;
- (b) the year-wise details of the expenditure incurred by the State Government;
 - (c) whether the Union Government picked up share of the cost; and
 - (d) if so, the year-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) As per information furnished by Government of Maharashtra and Indo Tibetan Border Police (ITBP), as on 23.11.2012, an amount of Rs. 31,39,02,589/- has been incurred for protection of Ajmal Kasab. The year -wise expenditure incurred by Government of Maharashtra on security is as follows:

Sl. No.	Year	Amount in Rs.
1	2008	51861
2	2009	3858444
3	2010	3858444
4	2011	3858444
5	2012 (upto 21.11.2012)	3430582
	Total:	1,50,57,775/-

The year - wise expenditure incurred by Indo Tibetan Border Police (ITBP) is given below:-

Sl. No.	Year	Total
1	2008-09	Rs. 6,03,708/-
2	2009-10	Rs. 6,61,08,333/-
3	2010-11	Rs. 8,40,00,000/-
4	2011-12	Rs. 8,82,00,000/-
5	2012-13 (upto 23.11.12)	Rs. 5,99,32,773/-
A .	Total:	Rs. 29,88,44,814/-

(c) and (d) As per List-II of the Seventh Schedule of the Constitution of India, Public order, Police and Prison are State subjects. As such, the cost of deployment of Central Armed Police Forces (CAPFs) requisitioned by the States are to be borne by the State Governments concerned *i.e.* the Government of Maharashtra.

Supply of fake currency by Pakistan via Bangladesh

†2871. SHRI MOTILAL VORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that fake currency is being supplied by Pakistan in West Bengal and other parts of the country via Bangladesh;

[†]Original notice of the question was received in Hindi.